

and it has hampered the pace of work. The construction work has already been delayed. As a result of delay its cost has been escalated. Therefore I would like to urge the Union Government and demand that it should immediately provide the requisite amount to the Uttar Pradesh Government so that the work which has been slowed down on the construction of barrage on the Ganges is taken up with full speed and the work is completed on time.

DR. LAXMINARAYAN PANDEY (Mandsaur) : Mr. Chairman, Sir, due to idleness and short-sightedness of the National Textile Corporation.....(*Interruptions*)

MR. CHAIRMAN : You will get a chance. The thing is that, Asim Balaji, your name is already there in the list. The member of the other party have been accommodated. Shri Badal Choudhury of your party has already spoken. You will also get a chance.

DR. LAXMINARAYAN PANDEY : The mills operating under the National Textile Corporation are almost closed or on the verge of closure. The mills in Gujarat, Maharashtra and Madhya Pradesh are already lying closed. In this sequence two more mills of Madhya Pradesh have been closed. One each in Ujjain and Indore. Their revival plans have also been submitted time and again. Repeated requests have also been made to the Government. Despite that there has been no improvement in the position of the N.T.C. I request the Government that the mills operating under the N.T.C. should be made viable and sufficient assistance should be provided for their revival so that they could restart their work otherwise the existing crisis prevailing before thousands of workers would further deepen which may lead to unrest among the workers.

[*English*]

DR. ASIM BALA (Navadwip) : Thank you, Sir.

Some Bengali refugee-widows with their small children, after the death of their husbands, crossed over to India from the erstwhile East Pakistan, which is now, Bangladesh. They have been given Eligibility Certificates and Permanent Rehabilitation Numbers.

Eighty such Bengali refugee-widow families along with their minor children were brought to Karnal in Haryana in 1968. The Government of India had given some plans for rehabilitation. But in 1986 a landmark agreement was made and signed by Shri SP Chandra, the Director, Social Welfare Department, Haryana for additional rehabilitation. It is very sad that the Government of Haryana has passed eviction orders on 28.07.1997 and so, police force was deployed at the Mahila Ashram, Karnal; and the sons of the widows were stopped from entering the Mahila Ashram, Karnal. So, they remain outside the Ashram which means in the street or in the open air.

In view of this, action may please be taken against the Director, Social Security and Defence, Haryana for violation

of the agreement of 1986, signed by then Director, Social Welfare Department, Haryana. Due to this, mental and physical torture, harassment, exploitation, etc., are going on against the bengali refugee-families who remain in the Mahila Ashram. Their sons may also please be allowed inside the Ashram.

Therefore, I would like to urge the Government through you, Sir, that the Central Government may send a message to the Haryana Government to rehabilitate them immediately. Thank you.

[*Translation*]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Chairman, Sir, thank you very much.

MR. CHAIRMAN : You have already raised this issue last time, therefore I will not allow you more time.

[*Translation*]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) : Mr. Deputy Speaker, Sir, you have just said that there has been discussion on this issue for two days. But I would like to point out that though the said discussion is going on, but no solution to the problem seems to come out.

MR. CHAIRMAN : Please, make your point.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : But there is nobody here to listen my point. You all are aware of the situation arising out of flood. I belong to Purnea Constituency, adjoining the districts like Saharsa, Madhepura and Katihar, all are severely affected by the flood. When we want to approach Deputy Collector or any concerned officer there, nobody is ready to listen to us.

MR. CHAIRMAN : Mr. Pappu, we have already had discussion on natural calamities for two days in which you did not take part. Today, you are raising the same issue again. You are requested to let the other Members raise some other issues. Now I am giving you a chance despite the fact that there had been a discussion on this issue for two days and Minister's reply in this regard had already been given. You are therefore requested to be brief in making your demands. You need not speak more(*Interruptions*) when your turn comes, I will call you.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I would like to point out that there are roads adjoining the cities of Dhamdaha, Barahara, Roopoli, Srinagar and Baisi to Purnea district which have been damaged. All the culverts have also been damaged. Though I feel totally exhausted in making this point repeatedly yet there is no one to listen our case. The Collector of the area Shri Shisher Sinha says that the House and Members of Parliament have nothing to do with all these matters. Mr. Deputy Speaker, Sir, I would request you to direct the Government to repair the roads there, keeping in view the

seriousness of situation in my constituency. Besides, you perhaps, might not be aware that a dam has broken in Jahanabad and Gaya as I have been informed by one of my relatives over phone. This relative of mine also told me that his house had also collapsed.

MR. CHAIRMAN : I am aware of it.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Deputy Speaker, Sir, the four blocks in Jahanabad and one block in Gaya have been flooded with water on account of breaking of the both of the dams. The army has not been called there. As the misleading statements are being made by the Government.....(*Interruptions*)

MR. CHAIRMAN : Please, do not politicize the matter. Be seated.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I would like that truth should come out as the Government of Bihar is making false statements on the issue.

MR. CHAIRMAN : Your point is correct. But the Government of Bihar has said what it wanted to say. Now, Shri D.P. Yadav.....(*Interruptions*)

MR. CHAIRMAN : Nothing except Shri D.P. Yadav's statement will go on record.(*Interruptions*)

SHRI D.P. YADAV (Sambhal) : Mr. Chairman, Sir, I would like to draw the kind attention of the House and the Government through you towards the problem of storage of potatoes. Though today so many months have passed since when the potatoes were dug out from the fields, yet thousands of bags of potatoes are lying in the cold storages. The Government of Uttar Pradesh had exempted the cold storages for storing potatoes from duty. But the owners of all private cold storages raised their charges from Rs. 35 to Rs. 60. I belong to Lok Sabha Constituency which is divided into three districts. There is Jeotiba Pholle Nagar, earlier called Amroha, where the lakhs of potatoes have rotten. When the farmer go to ask for their potatoes, they not get the same even if they have paid the charges for storage of potatoes. The owners of cold storages take the full charges and premium amount of insurance in advance from the farmers but the latter is not given any compensation of insurance amount.

Today, this situation is not only confined to Jeotiba-Phoole Nagar and Badaun but it is also prevailing in whole of the Uttar Pradesh and entire country. I would like to point out that the owners of the cold storages take charges from the farmers for keeping their potatoes in the cold storages. When the farmers go to take their potatoes, they are neither given their potatoes nor the amount of their claims and insurance is returned to them. The situation has taken a serious turn there.

Allahabad High Court had directed to maintain *status quo* in this regard while implementing the decision given on

16 April, 1997. However, the problems of the farmers are being not paid heed to and this has made farmers perplexed. Today the farmers are bound to be helpless from all quarters because they are neither getting the potatoes nor the amount of claim and insurance. The owners of the cold storages are harrasing them. I request that necessary steps should be taken in this regard.

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Chairman, Sir, I would like to draw the kind attention of the House and the Government towards a serious accident that took place in a multi-national company located in my Constituency. There is a D.C.M. Dayabu factory at Greater Noida in Gautam Budh Nagar where many workers, who were constructing the tank, were killed due to caving of the tank on the noon of 3rd August. Even though the death-toll was more than a dozen, but the officials of the factory tried to hush up the matter by starting relief work. Even though the relief work started on Monday the 4th August, but even today the condition is so grim that the debris of the tank has not been cleared up. It has not been known as to how many workers are still lying under the debris. The family members of the workers who come to see, their relatives are not being allowed to come there. They have become perplexed. The owners of the factory are not helping these families.

I request to the Government, through you, that the families of those died in the mishap be provided compensation of five lakh each. Had the relief work been started in time, many workers would have been saved. The delay in starting the relief work should be investigated and atleast one person from each family of those died should be provided employment. It is a very important and serious matter. I would like to request the leader of the House here, to say something about Dalit workers who have died as it is very much related to Dalit workers.

SHRI VIJAY ANNAJI MUDE (Wardha) : Hon'ble Chairman, Sir through you I would like to draw the kind attention of the House and the country to Shri Jain Sadhavi Nirupama of Beed District who was abducted in Ripoli village of Karnataka and misbehaved by some anti-social elements. It is very unfortunate incident as saints never favour one or other.

Jain religion preaches paramount supremacy of peace and non-violence and humbly endeavour to create an amicable milieu of friendship and fraternity in the society as a whole. Janata Dal Government is there at the helm of affairs in Karnataka and the Prime Minister also belongs to this party. Therefore, through you I would like to request the Government to protect the Jain Sadhavis and religious preachers as they travel foot through out the length and breadth of the country to propagate the ethos and ideals of the Jain religion. In fact, the Government is duty bound to protect the preachers of all religions. Through you, I would again like to request the Government to provide necessary protection to them.